problem of modernisation of ports. Then I came to understand that the International Ports and Harbour Association would be in a position to give some technical assistance. So I had discussions with the Chairman of the Assistance Committee in International New York and he agreed to send a team of 3 experts. We were only responsible for their travelling allowances their hospitality in the country and the terms of * reference were to make a very quick survey of our major ports in order to find out what depth studies have got to be conducted in order to have a programme for modernisation Incidentally, of course, ports. they also have seen all the ports and I expect that the report will contain some very valuable suggestions as to what is wrong and what should be done.

(Interruption)

MR. CHAIRMAN: When there is going to be further discussion, why are you anxious to put more questions?

Next question.

CppE OI- CONDUCT FOR POLITICAL PARTIES

- *213. SHRI A. D. MANI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government's attention has been drawn to the statement pur. ported to have been made by Shri Atal Behari Vajpayee at Kanpur recently that there should be a code of conduct for political parties enjoining upon them to eschew violence from public life; and
- (b) if so, what is Government's reaction to the suggestion?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) The Government welcome the suggestion. There was general agreement on this subject amongst those present in the National Integration Conference held in September-October

1961. Th_e National Integration Council had in June 1962 reaffirmed the code recommended by th_e Conference for adoption by political parties. It is hoped that this matter also will be taken up for consideration by the National Integration Council when it meets next.

SHRI A D. MANI: Sir, the hon. Minister is aware that during the last General Elections, election meetings used to be broken up by those opposed to certain candidates and it was very difficult to have a free dis. cussion on public issues at such meetings. At that time suggestions were made that the Government should amend the Indian Penal Code to provide enhanced penalties for the breaking up of election meetings. May I ask the Minister whether the Election Commission has made any suggestion to the Government regarding violent speeches made at public meetings and the steps that the Govern, ment shou'd take to curb such speeches?

SHRI VIDYA CHARAN SHUKLA: When this Code of Conduct for political parties was discussed in 1961 certain suggestions were made regarding the breaking up of political meetings by opposing political parties but I am not aware whether any specific suggestion was made for amendment of the Indian Fen'al Code. But I assume that when the next meeting of the National Integration Council takes place, this matter may be considered.

SHRI A. D. MANI: May I ask the Minister whether his attention has been drawn to a suggestion made some time back in the press that in regard to election meetings, in view of the fact that inflammatory speeches and speeches inciting people to violence are often made at such meetings, there should be compulsory taperecording of the speeches at the expenses of the Election Commission, so that the public may know for themselves what kind of speeches are made by the candidates concerned?

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SHRI VIDYA CHARAN SHUKLA: I am not 'aware that any suggestion has'been made and I do hot think this kind'of thing would be practicable.

ं श्री राजनारायसा : क्या मंत्री जी ने ऐसा कहा कि 1961 में कोई कोड आफ कन्डकट का सुझाव ग्राया था, क्या मंत्री जी के सांस उसका ब्योरा इस समय है ग्रीर क्या वे उसका व्योरा इस समय दे सकते हैं ? इसी को महेनजर रखते हए क्या मंत्री जी के पास कोई ऐसा सुझाव ग्राया है कि विभिन्न राज-नीतिक दल एक प्रतिज्ञा करें कि एक पार्टी का टिकट अगर कोई उम्मीदवार माँगता है और वह रिजेक्ट हो जाता है तो दूसरी पार्टी उस रिजेक्टेड उम्मीदवार को टिकट न दें और एक पार्टी के टिकट पर कोई उम्मीद-वार चनकर ग्राता है ग्रीर वह फ्लोर ऋारा करता है तो उसको इस्तीका देना चाहिए ग्रीर इस्तीफा देकर 6 महीने के ग्रन्दर ग्रन्दर फिर चनाव लड़ना चाहिये यदि वह चाहे तो। तीसरी बात, अगर कोई पार्टी का सदस्य पालियामेंट का या राज्य सभा या विद्यान सभा का पार्टी छोड़ कर जाता है तो उसकी मंत्री न बनाया जाये या मुख्य मंत्री न बनाया जाये । इसके साथ साथ चाथा सझाव सरकार के सामने क्या यह भी विचारार्थ है कि कोई भी व्यक्ति यदि साल भर पहले ग्रपनी पार्टी से पोलिटिकल डिफरेंन्स होने के कारण उसे त्याम दे तो उसकी उम्मीदवारी पर ग्रवश्य विचार किया जा सकता है पर केंबल टिकट लेने के लिए-जब इलैक्शन का दौर शरु हो जाये-इलैक्शन से 4-6 महीने पूर्व यदि एक पार्टी छोडकर दूसरी पार्टी में कोई जाये तो उसको हरगिज हरगिज टिकट न मिले ? अगर यह सुझाव सरकार के सामने है तो क्या सरकार उस पर विचार कर रही है ? इसी के साथ साथ क्या यह भी सुझाव--पांचवा सुझाव--सरकार के सामने है--इलैक्शन कमीशन के सामने तो है ही श्रीर इस सदन में भी जब पीपुल्स रिप्रे बेंटेशन एक्ट पर चर्चा हो रही थी तब उसने सुझाव

दिया था-- कि जो एनडाइरेक्ट इलैक्शन होते हैं उनमें कोई ऐसी व्यवस्था सरकार कराने की कोशिश करे जिससे सीक्रेसी ग्राफ बैलट पेपर ब्रासानी से खोली जा सकें क्योंकि, श्रीमान, यह कोई मास इलैक्शन नहीं है ग्रीर ग्रसेम्बली के मेम्बर 150, 200, 300 या 400 होते हैं और वोटों की ग्रासानी से जाँच की जा सकती है; देखा जा सकता है, उसमें कोई ज्यादा परेशानी नहीं हो सकती, क्योंकि विधान सभाग्रों में ग्रक्सर देखा जाता है...

SHRI B. D. KHOBARAGADE: There should be so/ne Code of Conduct here: he should not be allowed to make long speeches.

श्री राजनारायण : क्या सरकार इस पर विचार कर रही है कि जो विधान सभाओं में चुनाव हो रहे हैं विधान परिषद के लिए राज्य समा के लिए उनमें सीकेसी आफ वै दे पेपर श्रासानी से खोली जा सके ताकि केवल धन खर्च करके जो धनपति यहाँ पर श्राते हैं और पार्टियों से गद्दारी कराकर उनमें बोटों से चनकर ग्राते हैं वह बन्द हो क्योंकि हमारी मान्यता है कि जो पार्टी से ' गहारी करता है वह मल्क से भी गहारी कर सकता है पैसे के लालच में ?

श्री विद्या चरण शक्ल : माननीय सदस्य ने जो पहला प्रश्न पूछा था वह यह था कि मेरे पास ज्योरा है यह नहीं कि किस तरह कोड ग्राफ कन्डक्ट बनाया गया । मेरे पास व्योरा है। किस तरह का कोड आफ वन्डक्ट 1961 में नेशनल इन्टीग्रेशन कौंसिल ने रिकमेंड किया था वह ब्यारा तो इस सभा के सामने ग्रा चका है और यदि ग्राप श्राजा देंगे तो मैं फिर उसे सभा के पटल पर रख दंगा । पिछले ग्राम चुनाव के पहले माननीय गृह मंत्री महोदय ने एक सभा बुलाई थी 7 जनवरी 1967 को जिसमें संसद में जितने भी राजनीतिकं दल हैं उनके नेतागण बलाए गए थे और उसके बाद एक कोड आफ

कनडक्ट बनाया गया था । उसका व्योरा मेरे पास है यदि आपकी आजा होगी तो उसे भी सभा पटल पर रख दूंगा। उसके बाद इसके बारे में सोचकर विचार हो सकता है। जहाँ तक दूसरे प्रश्नों का सवाल है, शायद ब्रापको यह मालम होगा कि लोकसभा में ऐसा संकल्प हथा था जिसके अनुसार एक समिति बनाई गई है जो इस बात पर विचार कर रही है और जांच कर रही है कि किस तरह राजनीतिक दल-बदल की प्रवत्ति, जो चल रही है उस पर रोक लगाई जाये, किस तरह के कान्नी प्रावधान किए जायें जिससे इस तरह की प्रवत्ति रुके और प्रजातंत्र को जो खतरा पैदा हो गया है वह खतरा कम हो सके या खत्म हो सके। जब इस कमेटी की रिपोर्टहमारे सामने ब्रा जायेगी तब इसके बारे में हम आगे विचार करेंगे।

श्री राजनारायण : क्या सरकार को इस बात की जानकारी है कि 1961 में को कोड श्राफ कन्डक्ट बना था सबसे पहले उस कोड श्राफ कन्डक्ट को—उत्तर प्रदेश का मुझे मालूम है उत्तर प्रदेश में बना था, हमारे दस्तवा हैं उस पर, चन्द्रभान गुप्त के दस्तखत हैं—किसी दल ने तोड़ा तो कांग्रेस ने तोड़ा?

श्री श्रर्जुन श्ररोड़ा: श्रापकी पार्टी के मेम्बर विक गए।

श्री विद्या चरण शुक्लः यह बात बहुत गलत है कि इस तरह के कोई ग्रारोप पोलि-टिकल पार्टीज पर लगाये जायें। यह जरूर कहा जा सकता है कि जो कोड ग्राफ कंडक्ट बनाया गया उसका कोई ऐसा सम्मान महीं किया गया ग्राम चुनाव के वकत।

SHRI B. D. KHOBARAGADE: It is essential that violence should be eschewed from public life but I would like to know from the Minister whe. j ther the Government would change its policy so as *to* redress the legitl-mate grievances of the masses so that I

they will not have to resort the agitation. There might be certain agitations by political parties for political purposes. But there is no doubt that sometimes the masses have to resort to direct action just to solve certain problems, to redress their grievances which are legitimate. If that is the position, I would like to know wheather the Government is going to adopt such policies for redressing the grievances so that the peop'e do not have to resort to direct action?

SHRI VIDYA CHARAN SHUKLA: I do not accept that insinuation of the Member that mass violence is as a result of inaction by the Governor or not agreeing to proper demand.*. There could be occasions when this may be the case but there are very few cases like that. Most of the time our experience has been that violence has erupted not because any body wanted it or planned it but because the situation went out of the hands of the people who organised that movement demonstration. In this Code of Conduct wheh was formulated, one of the first things suggested was that violent agitations should not be encouraged or organised and practically very political party who had attended the Conference had agreed to this suggestion.

SHRI K. DAMODARAN: From the Minister's reply to the first question it appears that all parties in the country and the Government are against violence or are for non-violence. Still violence breaks out in various parts of the country. For example, the people belonging to a particular community in a planned manner go out to under the people belonging to another community. Does the Government think that there is absolutely no politics behind it or political party behind it? Has the Govern-ment gone into the reasons behind the killings of human beings?

SHRI VIDYA CHARAN SHUKLA: Yes, we have thought about this. As far as the question of political mur-

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de- goes, I am sure the whole House will be with me when I condemn it and say that this is not helpful to our democracy.

SHRI B. D. KHOBARAGADE: He referred to the atrocities perpetrated against certain communities.

SHRI VIDYA CHARAN SHUKLA: So far as banning violence is concerned, it is true that the Government and practically all the political parties—I am not saying all political parties but practically all the political parties— are against violence in public life. Still if violence goes on, as I have already said in the answer, it is mainly because the situation which is created by certain political parties who organised the agitation, goes out of their hands. Sometimes it may be deliberate also but most of the time it is not deliberate and it so happens.

SHRI ARJUN ARORA: May I know the names of the parties that attended the 1961 meeting and may I also know the names of the parties that though invited to that National Integration Council meeting, refused to attend it?

SHRI VIDYA CHARAN SHUKLA: As far as this meeting that evolved the Code of Conduct on the 7th of January 1967 was concerned, it was attended by Shri Mulka Govinda Reddy, Shri N. G. Goray, Shri U. M. Trivedi on behalf of the Jan Sangh, Shri Prakash Vir Shastri, Shri Dahyabhai Patel was to come out could not come and Shri Mohammad Ismail. He was to come but he sent a letter saying that he fully agreed with the measures that would be taken for evolving a Code of Conduct. The four parties that did not attend were the S.S.P., the C.P.I., the C.P.I. (Marxists) and the D.M.K.

SHRI PITAMBAR DAS: I would like to know what steps were taken to implement these two Codes of Conduct, one in 1961 and another in 1965 and also what steps does the Government propose to take in the future to get them implemented?

SHRI VIDYA CHARAN SHUKLA: It is obvious that this Code was voluntary. The Government was not supposed to take any legal action to enforce the Code, which was a voluntary agreement of all the participants. It was up to the participants to live up to the agreements they had made ..

to Question.

श्री राजनारायण : श्रीमन, ग्रान ए पौइन्ट श्राफ इन्फरमेशन मैं यह जानना चाहता हं मती जी से कि यह नेशनल इन्टीग्रेशन की जो एक कौंसिल है यह खलग है भीर जो इलेक्शन के कोड ग्राफ कंडक्ट के लिये कोई कमेटी हई यह ग्रलग है। तो मैं मंत्री जी से पूछना चाहता हं कि क्या दोनों एक हैं या अलग अलग क्योंकि मंत्री जी ग्रभी कह रहे हैं कि नेशनल इन्टीग्रेणन कौंसिल का ग्रीर उसका परपज भिन्न है। ग्रीर जो इलैक्शन के लिये कोड ग्राफ कन्छक्ट बनाने की मीटिंग की, वह हर एक राज्य में भ्रतग भ्रतग हुई थी भ्रौर जो उत्तर प्रदेश में हुई उसमें कांग्रेस के मंत्री श्री ए० जी० खेर थे, श्री पीताम्बर दास भी थे, जो महाराष्ट्र म हई उसमें हमारी पार्टी के लोग शामिल थे। हां यह सही है कि जो नेशनल इन्टीग्रेशन की कोई कमेटी बनी उसके लिये हमने कहा था कि यह नेशनल इन्टीग्रेशन करने वाली कमेटी नहीं है, केवल नाम का प्रचार करती है और डिसइन्टीग्रेशन का काम करती है। उसमें अंग्रेजी का इस्तेमाल श्रपने कामों में करने की वजह से हमारे लोग मीटिंग से बाक ग्राउट कर गयेथे।

श्री विद्या चरण शुक्ल : यह मामला काफी साफ है। मैंने पहले ही कह दिया था कि 1961 में जो नेशनल इन्टीग्रेशन कांफरेन्स हुई थी उसमें केवल एक कोड ग्राफ कन्डक्ट पोलिटिकल पार्टीज के लिये बना था, उसके बाद पिछले ग्राम चनाव के समय जो मीटिंग गृह मंत्री महोदय ने बुलाई थी, जो 7 जनवरी, 1967 को हुई थी, उसमें इलेक्शन के समय कैसा व्यवहार राजनैतिक दलों का होना चाहिये, इसके बारे में सोच विचार हम्रा था, एक कोड ग्राफ कंडक्ट बनाया गया था । यह बात मैंने पहले साफ कर दी थी।

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Finally I would like to know from the Government when they are parading the Code of Conduct here, whether they are prepared to appoint

there is no cause for provocation to violence?

In our public life violence takes place because

of the policies of the exploiting classes—the

landlords and the capitalists-and also the

policies of the Government. I would like to

know at least at the Government level what

they have done to stop such provocation.

Thirdly I would like to know whether the

Government is prepared to hold an enquiry

into such incidents, judicial enquiry as a

matter of routine, as a matter of policy, to find

out the reasons for such violence?

i high-powered commission of eminent men in the country, impartial people, to go into the entire question to find out why the violence takes place and to what extent the Congress Governments and the State machinery under their control are responsible for giving constant provocation to the people, who, when they have no other alternative left, react in a violent manner. Sir, when a child is shot before the mother, before the parentsas vou have seen in West Bengal-you can imagine what the reaction of the people will be. Therefore let bim explain this thing rather than tell us about the code of conduct.

Questions

SHRI VIDYA CHARAN SHUKLA: Sir, I am not standing to defend any political party or accuse any political party, but I may say this here that, as far as I am aware of the position a_s of today, no complaints have been received by us about violence by the Congress Party anywhere, and I cannot say... (Interruptions) I should be allowed to complete my answer.

SHRI BHUPESH GUPTA: The letter is now with me.

SHRI VIDYA CHARAN SHUKLA: ... and I cannot say the same thing for many other parties. Sir, as far as the question of provocation by Government to violence is concerned, this allegation is completely unfounded and wrong. There is no such thing and Government has never been provo- I king people to any violence anywhere. j Sir, the third point that he made was about judicial inquiries in violent incidents. Sir, we had instituted judicial inquiries in violent incidents whenever it was considered necessary. But no rule can be made that every violent occurrence would be inquired into by a judicial person.

MR. CHAIRMAN: Next question.

ACTIVITIES OF R.S.S.

- •214. SHRI S. K. VAISHAM-PAYEN: Will the Minister of HOME AFFAIRS be pleased to state:
 - (a) whether Government's attention